

(a)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1392/2004

MA 1505/2004

MA 1506/2004

New Delhi, this the 4th day of October, 2004

Hon'ble Mr. S. K. Malhotra, Member (A)

Shri Vinod Kumar Batra,
S/o Shri Krishan Chand,
Head Parcel Clerk (A)
Northern Railway,
AMBALA CANTT.

R/o 1028-A, Milap Nagar,
Ambala City.

...Applicant.

(By Advocate Shri S.C. Luthra, proxy for Shri B.S. Mainee)

Versus

UNION OF INDIA THROUGH :

1. The Secretary,
Railway Board,
Ministry of Railways,
Rail Bhavan, Raisina Road,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Ambala Cantt.

...Respondents

(By Advocate Shri Rajinder Khatter)

O R D E R (ORAL)

A copy of the order dated 26-8-2004 has been produced by the learned counsel for the respondents to the effect that the transfer order of the applicant dated 21-5-2004 has since been reviewed and has been

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cancelled. A copy of this order has been given to the learned counsel for the applicant also. It is thus observed that the relief asked for by the applicant has been allowed by the competent authority.

In view of the above, the OA does not survive and the same is dismissed, having become infructuous.

Br. Aly
(S.K. Malhotra)
Member (A)

/gk/d